BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 74/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

Name of the Company:

L.P. Trading Co.

V/s.

Kanoovi Foods Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

SIGNATURE

M9. MEHUZ SURTI ADVOCATE

PETTTONER

ORDER

Learned Advocate Mr. Mehul Surti present for Operational Creditor/ Applicant. None present for Respondent.

Heard arguments of Learned Counsel for Applicant.

Proof of dispatch of application to Respondent filed.

It is noticed that Applicant not complied with section 9(b) and (c) of the Code.

Applicant is directed to comply with section 9(b) and (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 17.08.2017 for objections of Respondent and for hearing before admission.

> BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 9th day of August, 2017.